

DVC COMMENTS ON DRAFT IEGC 2022



**BRIEF DESCRIPTION ABOUT
DAMODAR VALLEY CORPORATION
(DVC)**

- ❖ *The activities of DVC in the Damodar Valley are integrated and are not divisible. The Generation, Transmission and Distribution systems and the Corporate Office etc. are maintained commonly and not separately for West Bengal area and Jharkhand area. These cannot be isolated and segregated either territory wise or between different activity wise.*
- ❖ *Thus the Central Commission exercises jurisdiction and functions under the Electricity Act, 2003 for Generation and T & D tariff determination, while the WBERC and the JSERC determine distribution tariff for the utilities whose operations are confined to the respective states. The transmission lines are crisscrossing in the Damodar Valley with no identified operation in one state. Therefore, the generation and transmission activities of DVC is regulated by the Central Regulatory Commission in exercise of powers under section 79 (1) of the Act. and the entire ARR of DVC is based on the input cost as determined by the Central Commission and the role of the State Electricity Regulatory Commission is almost nil in regard to Revenue Requirement decision.*
- ❖ *Damodar Valley with an identified contiguous area of 24235 Square Kilo meters spread over the two states area falling under purview of both the respective State Commission Regulations leading to complications.*

CHAPTER-5 (COMMISSIONING
AND COMMERCIAL OPERATION
CODE):
CLAUSE 21

*“ (1) THE GENERATING
COMPANY PROPOSING ITS
GENERATING STATION OR A
UNIT THEREOF FOR TRIAL RUN
OR REPEAT OF TRIAL RUN
SHALL GIVE A NOTICE OF NOT
LESS THAN SEVEN (7) DAYS TO
THE CONCERNED RLDC AND
THE BENEFICIARIES”*

*“ (2) IN CASE THE REPEAT TRIAL
RUN IS TO TAKE PLACE WITHIN
TWENTY-FOUR (24) HOURS OF
THE FAILED TRIAL RUN, FRESH
NOTICE SHALL NOT BE
REQUIRED.”*

- ❖ It is proposed to extend the mentioned time period under Cl. 21(2) from 24Hrs to 72Hrs i.e. equal to the required duration of successful Trial Operation.

2.CHAPTER-6 (OPERATING CODE):
CLAUSE 29

“ 12.ALL DISTRIBUTION LICENSEES, STUS AND BULK CONSUMERS SHALL PROVIDE AUTOMATIC UNDER-FREQUENCY RELAYS (UFR) AND DF/DT RELAYS FOR LOAD SHEDDING IN THEIR RESPECTIVE SYSTEMS TO ARREST FREQUENCY DECLINE...”

“ 13(C) THERE SHALL BE UNIFORM SPATIAL SPREAD OF FEEDERS SELECTED FOR UFR AND DF/DT DISCONNECTION”.

“13 (D) RLDC SHALL INFORM SLDCS AS WELL AS THE CONCERNED RPC ON QUARTERLY BASIS, DURATIONS DURING THE QUARTER WHEN COMBINED LOAD IN MW OF THESE FEEDERS WAS BELOW THE LEVEL CONSIDERED WHILE DESIGNING UFR SCHEME BY THE RPC. SLDC SHALL TAKE CORRECTIVE MEASURES WITHIN A REASONABLE PERIOD AND INFORM THE RESPECTIVE RLDC AND RPC.”

CLAUSE 36

“ (B) PROVIDED THAT LOAD SHEDDING SHALL BE RESORTED TO AFTER THE DEMAND RESPONSE OPTION HAS BEEN EXHAUSTED.”

Following difficulties being faced towards implementation of various Defence mechanism-

- ❖ The Retail Consumers of DVC are mostly HT Industrial One.
- ❖ Repetition of Feeders among various Scheme
- ❖ Concentrated domestic of Consumers

Therefore, while finalising the Load Relief Quantum. i.r.o. DVC state, the above issues may be considered.

**CHAPTER-1: GENERAL, SL. NO.1.3
(II): SCOPE: 2. SCOPE AND EXTENT
OF APPLICATION**

“FOR THE PURPOSE OF THESE REGULATIONS, THE DAMODAR VALLEY CORPORATION (DVC) SHALL BE TREATED AS A REGIONAL ENTITY AND A SEPARATE CONTROL AREA. THE DVC LOAD DESPATCH CENTRE SHALL PERFORM FUNCTIONS OF A SLDC FOR THE CONTROL AREA OF DVC.”

- ❖ DVC SLDC Commenced its functioning from June 2016
- ❖ Therefore, the word ‘DVC Load despatch Centre’ may be replaced by ‘DVC SLDC’ as it has got separate existence.
- ❖ Further, DVC proposes that *all the regulations of central commission like Deviation settlement mechanism, Fees and charges for RLDC etc may be applicable for the entities falling under the area of operation of DVC SLDC including recovery of expenditure of SLDC.*

CHAPTER-2: RESOURCE PLANNING CODE

*(4) TRANSMISSION RESOURCE
ADEQUACY ASSESSMENT*

*“(A) CTU SHALL UNDERTAKE ASSESSMENT
AND PLANNING OF THE INTER-STATE
TRANSMISSION SYSTEM AS PER THE
PROVISIONS OF THE ACT AND SHALL
INTER ALIA TAKE INTO ACCOUNT:*

- (I) ADEQUATE POWER TRANSFER
CAPABILITY ACROSS EACH FLOW-GATE;*
- (II) IMPORT AND EXPORT CAPABILITY FOR
EACH CONTROL AREA;*
- (III) IMPORT AND EXPORT CAPABILITY
BETWEEN REGIONS; AND*
- (IV) CROSS-BORDER IMPORT AND EXPORT
CAPABILITY.*

*(B) STU SHALL UNDERTAKE ASSESSMENT
AND PLANNING OF THE INTRA-STATE
TRANSMISSION SYSTEM AS PER THE
PROVISIONS OF THE ACT AND SHALL
INTER ALIA TAKE INTO ACCOUNT:*

- (I) IMPORT AND EXPORT CAPABILITY
ACROSS ISTS AND STU INTERFACE; AND*
- (II) ADEQUATE POWER TRANSFER
CAPABILITY ACROSS EACH FLOW-GATE.”*

- ❖ So far as the transmission planning is concerned, DVC T&D Network is treated like any other STUs. Therefore, Augmentation/planning of Network, is under the purview of DVC-STU. DVC-SLDC is duly consulted prior to finalisation of the plan.
- ❖ In case of CTU, for network planning and approval thereof is being decided at RPC. However, in case of DVC, like other STU discussion and approval thereof at RPC forum is limited to 220 kV and above voltage.
- ❖ DVC has to plan and construct new line, bay at 33 kV / 11 kV voltage level in order to fulfil the DISCOM obligation in meeting power requirement for end consumer at below 132 kV voltage level. Therefore, approval for T&D network for augmentation of below 220 kV voltage level should be at the discretion of SLDC which will be done in consultation with STU.

CHAPTER-5: COMMISSIONING AND COMMERCIAL OPERATION CODE

“23. TRIAL RUN OF INTER-STATE TRANSMISSION SYSTEM

(1) TRIAL RUN OF A TRANSMISSION SYSTEM OR AN ELEMENT THEREOF SHALL MEAN SUCCESSFUL ENERGISATION OF THE TRANSMISSION SYSTEM OR THE ELEMENT THEREOF AT ITS NOMINAL SYSTEM VOLTAGE THROUGH INTERCONNECTION WITH THE GRID FOR CONTINUOUS TWENTY-FOUR (24) HOURS FLOW OF POWER AND COMMUNICATION SIGNAL FROM THE SENDING END TO THE RECEIVING END AND WITH REQUISITE METERING SYSTEM, TELEMETRY AND PROTECTION SYSTEM:

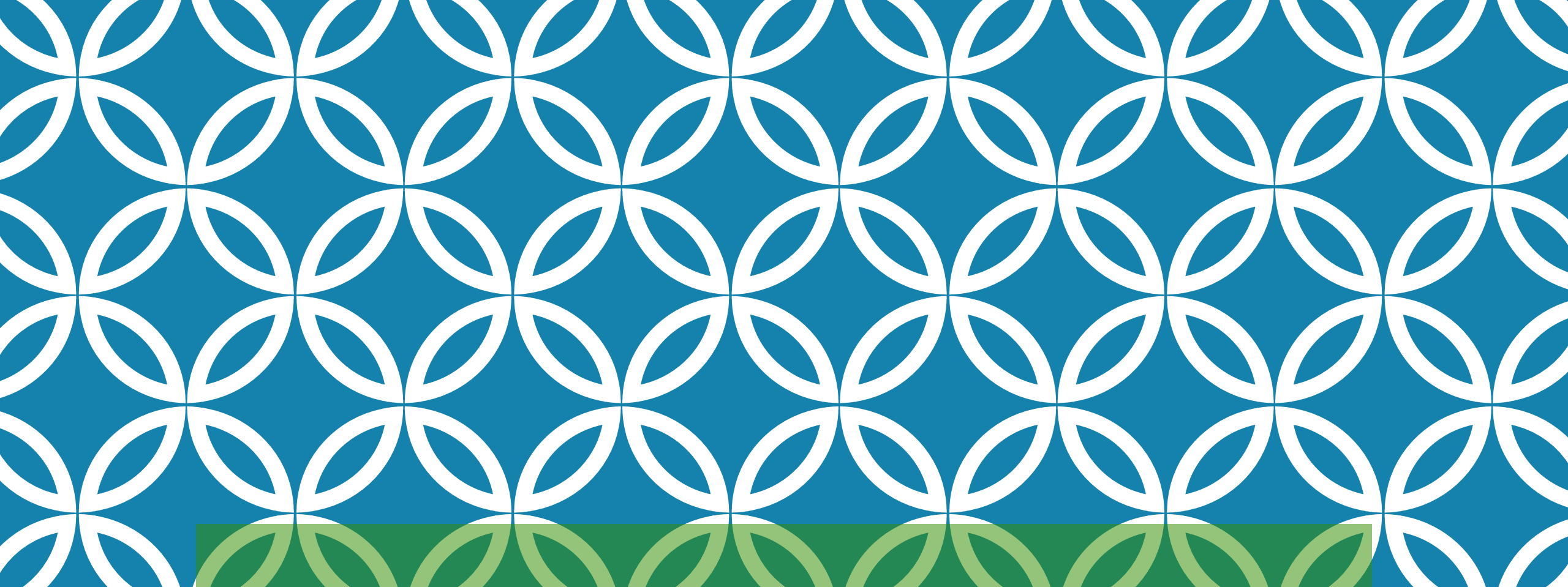
PROVIDED THAT UNDER EXCEPTIONAL CIRCUMSTANCES AND WITH THE PRIOR APPROVAL OF CEA, A TRANSMISSION ELEMENT CAN BE ENERGIZED AT LOWER NOMINAL SYSTEM VOLTAGE LEVEL.”

- ❖ DVC is bound to provide power supply to LT distribution consumer as and when they apply for Power supply connection within specified time as per regulation. To ensure the same, some spare bays of 33 kV and below are always kept ready in charged condition without real power flow.
- ❖ Power flow happens only after when consumer takes power supply from that feeder.
- ❖ Therefore, relaxation in Trial Run operation may be considered by inclusion of achieving successful charging of element and SLDC may be empowered to declare successful trial run operation based on successful charging of such distribution element.

*NEW INCLUSION IN PART-6:
SCHEDULING AND DESPATCH CODE,
SL.NO. 6.3B: TECHNICAL MINIMUM
SCHEDULE FOR OPERATION OF CGS
AND ISGS:*

*CHAPTER-7: SCHEDULING AND
DESPATCH CODE
“47. PROCEDURE FOR SCHEDULING
AND DESPATCH FOR INTER-STATE
TRANSACTIONS*

- ❖ For embedded Thermal Generators / generator with partial allocation, provision may be incorporated for allowing Compensation mechanism for flexible operation.
- ❖ Since, DVC Generator has multiple Interstate beneficiaries, SLDC scheduling software (for LTOA, MTOA, STOA, collective) may be integrated with RLDC scheduling software for saving of time & elimination of errors in real time, keeping in view the ensuing 5-minute scheduling in future.



Thank You |